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PAPERS LAID ON THE TABLE

Notifications under the Jute Packaging Materials (compulsory use in packing commodities) Act, 1987.

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA): Sir I beg to lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Textiles Notification S.O. No. 630(E), dated the 30th June, 1988, publishing the order regarding certain commodities which are required to be packed in jute packaging material, under sub-section (2) of section 3 of the Jute Packaging Materials (compulsory Use in Packing Commodities) Act, 1987.

II. A copy (in English and Hindi) of the Ministry of Textiles Notification S.O. No. 631(E), dated the 30th June, 1988, exempting certain cement plants from the operation of order made for commodities which are required to be packed in jute packaging material, under sub-section (2) of section 16 of the Jute Packaging Materials (Compulsory use in packing Commodities) Act, 1987. [Placed in Library see No. LT-6351/88 for I and II].

THE DEPUTY CHAIRMAN in the Chair.

MOTION FOR ELECTION TO THE RUBBER BOARD

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): Madam, I move:

That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947 (XXIV of 1947) read with sub-rule (2) of rule 4 of the Rubber Rules, 1955, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the mem-

bers of the House to be a Member of the Rubber Board in the vacancy caused by the demise of Shri K. Vasudeva Panicker on 3rd May, 1988.

The question was put and the motion was adopted.

FERRY DISASTER IN THE GANGES AT MANIHARI GHAT

उपसभापति : स्पेशल मेशन, श्री संतोष बागडोदिया ।

श्री राम अवधेश सिंह (बिहार) : माननीया, मैं एक मिनिट निवेदन करना चाहता हूँ। मैं सरकार से कहना चाहता हूँ, मांग कर रहा हूँ कि हमारे यहां 565 आदमी मर गए हैं, उस पर बयान दे क्योंकि फेरी एक्ट के तहत वह जहाज चलता है और केन्द्रीय सरकार की यह जिम्मेदारी है। वहां 565 आदमी मर गए, यह कोई मामूली बात नहीं है। अगर रेल दुर्घटना में 100, 200 या 50 आदमी मरते हैं तो सरकार यहां बयान देती है और अब यह 565 आदमी मर गए... (व्यवधान) . . .

उपसभापति : आप बैठ जाइये ।

श्री अटल बिहारी वाजपेयी : (मध्य प्रदेश) : : महोदया, सरकार से कहिए कि बयान दिया जाये ।

उपसभापति : कल स्पेशल मेशन था ।

श्री लाल कृष्ण आडवाणी (मध्य प्रदेश) : स्पेशल मेशन तो ठीक है, लेकिन सरकार को स्वयं बयान देना चाहिए ।

SHRI YASHWANT SINHA (Bihar): The Ganga is a national waterway and the entire stretch is under the control of the Government of India

श्री राम अवधेश सिंह : आप सरकार को डायरेक्शन दीजिए । आप कुर्सी पर हैं, सरकार को बयान देने के लिए कह सकती हैं ।

उपसभापति : स्पेशल में था, सरकार जवाब देगी।

श्री अटल बिहारी वाजपेयी : स्पेशल मेंसन का जवाब आएगा दो महीने बाद।

श्री राम अवधेश सिंह : स्पेशल मेंशन क्या होता है, वह तो ध्यान खींचना है। मगर यह इतना जबर्दस्त मामला है।... (व्यवधान)...

उपसभापति : आप बैठ जाइए।... (व्यवधान)... इसका मतलब यह नहीं है कि आप इस तरह से बोलें। आप बैठ जाइए। नोट कर लिया है। फिर भी आप इस तरह बात करते हैं।

श्री राम अवधेश सिंह : महोदया, मैं अर्ज करता हूँ, हाथ जोड़ता हूँ विनती करता हूँ आप सरकार से बयान दिलवाने का कष्ट करें आपकी कृपा होगी।

उपसभापति : आप बैठ जाइए। स्पेशल में न, श्री संतोष बागड़ोदिया।

श्री राम अवधेश सिंह : महोदया, आपने सरकार को कोई निर्देश नहीं दिया। आप उस पर कोई विचार नहीं कर रही हैं।

उपसभापति : कल स्पेशल मेंशन हो गया है

श्री राम अवधेश सिंह : स्पेशल मेंशन से तो दो महीने में जवाब आएगा। वहाँ 565 आदमी मरे हैं, इतनी बड़ी ट्रेजडी हुई है *...

THE DEPUTY CHAIRMAN: It will not go on record now. It will not go on record.

मैंने आपको एलाऊ किया इस पर गवर्न-मेंट जवाब देगी इस प्रकार हमेशा चेयर को यह करते रहना, ठीक नहीं है।

*Not recorded.

मैंने आपको एलाऊ कर दिया, बावजूद इस कि आपने इसका नोटिस नहीं दिया यह आपने शुरू किया मामला ऐसा था इसलिए बोलने की इजाजत दे दी। प्लीज बंठ जाइए।

श्री राम अवधेश सिंह : मैं तो आपके अंदर मान ही रहा हूँ।... (व्यवधान)...

डा० जगन्नाथ मिश्र (बिहार) : महोदया, मामला गंभीर है। सरकार अपने स्तर से बयान देकर वस्तुस्थिति की जानकारी राष्ट्र को दे। जहाँ 500 आदमी मरे हैं उस संबंध में सरकार की ओर से चुप्पी और सदन की एवं सारे राष्ट्र की चिंता हो। तो आप यह निर्देश तो दे ही सकती हैं कि सरकार अपने स्तर से बयान दे। स्थिति का ब्यौरा दे कि किस परिस्थिति में यह दुर्घटना हुई? कौन जिम्मेदार है? राज्य सरकार क्या कर रही है? राहत लोगों को दी गयी है या नहीं? रेस्क्यू ऑपरेशन हो रहा है या नहीं हो रहा है?

SHRI SURESH KALMADI (Maharashtra): This is the demand of the entire House.

उपसभापति : आप सुनिए। यह स्पेशल मेंशन कल हो चुका है गवर्नमेंट के पास खबर चली गयी है

Government always comes out with a statement.

श्री अटल बिहारी वाजपेयी : आप उन्हें निर्देश दीजिए कि वे बयान दें यह मामला सरकार के भरोसे नहीं छोड़ा जा सकता।

श्री लाल कृष्ण आडवाणी : महोदया, ऐसे ही प्रश्नों पर अध्यक्ष से अपेक्षा होती है।

SHRI DIPEN GHOSH (West Bengal): Special Mention reply will come

after two months. This is a very serious accident which has occurred on a national waterway.

श्री अटल बिहारी वाजपेयी : आप अपने अधिकार का उपयोग कीजिए।

श्री एन.के.पी. साल्वे (महाराष्ट्र): महोदया, यह बहुत गंभीर विषय है। मेरा आपसे निवेदन है कि सदन की भावनाओं को देखते हुए आप चयरमैन साहब से परामर्श करें और फिर अपना फैसला दें।

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): For smaller accidents, statements are made. Why not for this?

SHRI SURESH KALMADI: You do not have to consult anybody. Five hundred people have lost their lives.

SHRI PARVATHANENI UPENDRA: You can direct the Government to make a statement. There is no harm.

SHRI N. K. P. SALVE: Madam, all that I am submitting is this. Not for a moment do I suggest that a statement should not come. A statement must come. Should you think it necessary, you can consult... (*Interruptions*).

SHRI N. E. BALARAM (Kerala): A Special Mention has got its own limitations.

THE DEPUTY CHAIRMAN: Taking into consideration the very strong feelings of this House, I would ask the Government to make a statement.

SPECIAL MENTIONS

Acquisition of a paint company by a multi-national to control consumer market

SHRI SANTOSH BAGRODIA (Rajasthan): Madam Deputy Chairman, I would like to draw the attention of the hon. Finance Minister and

the hon. Minister of Company Affairs to a news item which was published in the 'Economic Times' on the 27th July, 1988. It says 'IEL in the race for Shalimar. I would just read out a small portion from what is published in this newsitem:

"There are three bidders in the fray, the most keen of them being the highly diversified IEL, which is a multi-national, MRTP house, which already manufactures paints in the name of 'Dulux'."

IEL's earnings through paints is about Rs. 60 crores and with Shalimar's turnover of Rs. 60 crores, it will occupy the second place.

Madam, while it is a matter of pride that the Government wants to bring in foreign technology in our country, at the same time, I am sure, the Government's policy is that they will bring in foreign technology only in hightech areas. If a large company like this takes over another company, it will hurt the interests of the consumers in a great way. When we talk about consumers we should think whether we are really doing anything for them or not. In this context, I would request the Government to make sure that no underhand dealings are done by the IEL. Otherwise, the interests of the consumers will be very grossly hurt.

Paints are used by the poorest of the poor even in the villages. But they are becoming more and more expensive under monopoly conditions. I, therefore, request that these multi-national and MRTP companies should be debarred from taking over companies like Shalimar which does not require really very high technology. If the Government sits quite on this and no steps are taken, I have no doubt that the interests of the consumers will be very much hurt. The Finance Ministry, through the RBI, and the Ministry of Company Affairs, through the MRTP Commission, must take necessary steps.